

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI BENCH

Item 9

CA 423/2021, CA 43/2022 In CP 3638/MB/2018

CORAM:

SH. K.K. VOHRA
HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **07.03.2022**

NAME OF THE PARTIES: - **Union of India**
V/s
**Infrastructure Leasing & Financial Services
Ltd & Ors**

Appearance (via video-conference):

For the Petitioner : Mr. Ashish Kamat a/w Adarsh Saxena,
Roma Bhojani and Nikita Singhi i/b Cyril
Amarchand Mangaldas

For the Respondent :

Rule 11 of NCLT Rules 2016 and Sec 241-242 of Companies Act, 2013

ORDER

CA 423

Ld Counsel for the Applicant has submitted that he has filed the Additional affidavit. Matter is **reserved for orders**.

CA 43

Ld Counsel for the Applicant submits that he does not want to press this Application and contents that the claim made has been considered by the Respondent. Hence, the CA 43/2022 stands **disposed of** as not pressed.

Sd/-

K.K. VOHRA
Member (Technical)

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)

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